

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 104
(IB)-2178/(ND)2019

IN THE MATTER OF:

Amit Arya ... Applicant/Petitioner

Vs

Banyantree Developers Private Limited ... Respondent

Order under Section 7 of IBC.

Order delivered on 06.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :Mr. Rajeev, Adv

ORDER

Pleadings are complete. Mr. Rajeev, Learned Counsel for the Corporate Debtor states that he has been instructed to make a submission that the Corporate Debtor is in financial difficulty and is unable to pay back debt to its creditors. The Corporate Debtor does not have objection if the CIRP is initiated against the Corporate Debtor.

In view of the statement made by the Learned Counsel on instructions from the Corporate Debtor.

Order Reserved.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

